BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Filing No. ________
Case No. ________

IN THE MATTER OF Filing of Application under Regulation – 3 of CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 for its transmission network.

AND

IN THE MATTER OF Torrent Power Grid Limited (TPGL)
“Samanvay”, 600, Tapovan,
Ambawadi, Ahmedabad – 380 015

...... APPLICANT

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<td>3</td>
<td>Enclosure</td>
<td>1</td>
<td>10</td>
</tr>
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</table>

[Signature]
Ahmedabad
Date: 20.11.2018

....FILED BY
Torrent Power Grid Limited

[Signature]
Represented by Chetan Bundela
BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Filing No. ________
Case No. ________

IN THE MATTER OF
Filing of Application under Regulation – 3 of CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 for its transmission network.

AND

IN THE MATTER OF
Torrent Power Grid Limited (TPGL)
“Samanvay”, 600, Tapovan,
Ambawadi, Ahmedabad – 380 015

...... APPLICANT

To,
The Secretary
Central Electricity Regulatory Commission
New Delhi – 110 001.

Sir,
The application filed under Regulation – 3 of CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 may please be registered.

[Signature]
Ahmedabad
Date: 20.11.2018

Filed By
Torrent Power Grid Limited
Represented by Chetan Bundela
IN THE MATTER OF

Filing of Application under Regulation – 3 of CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 for its transmission network.

AND

IN THE MATTER OF

Torrent Power Grid Limited (TPGL)
“Samanvay”, 600, Tapovan,
Ambawadi, Ahmedabad – 380 015

...... APPLICANT

Affidavit verifying the Petition

I, Chetan Bundela, son of Sh. Manharlal Bundela, aged about 46, residing in Ahmedabad do hereby solemnly affirm and state as follows:

1. I am duly authorised by the Company to make this affidavit.

2. That the facts stated in the submissions are based on the records and files of the Applicant company and they are true and correct to my knowledge, information and belief and I believe the same to be true and correct.

[Signature]
Solemnly affirmed at [ADDRESS] on this 20th day of [NOVEMBER], 2018.

[Signature]
DEPONENT

VERIFICATION:

Solemnly affirm at [ADDRESS] on this 20th day of NOVEMBER, 2018 that the contents of the above affidavit are true to my knowledge and belief and no part of it is falls and nothing material has been concealed therein from.

[Signature]
DEPONENT

SR. No.: [7201604/2018]

SOHINI B. PATEL
NOTARY
GOVT. OF INDIA
20/11/2018

SOLEMNLY AFFIRMED BEFORE ME

SOHINI B. PATEL
NOTARY
20/11/2018
BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Filing No. _________
Case No. _________

IN THE MATTER OF Filing of Application under Regulation – 3 of
CERC (Procedures for calculating the expected
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2010 for its transmission network.

AND

IN THE MATTER OF Torrent Power Grid Limited (TPGL)
“Samanvay”, 600, Tapovan,
Ambawadi, Ahmedabad – 380 015

....... APPLICANT

THE APPLICANT RESPECTFULLY SUBMITS AS UNDER:

1 The Applicant herein, Torrent Power Grid Limited (“TPGL/ Company / Applicant”), is having its registered office at “Samanvay”, 600, Tapovan, Ambawadi, Ahmedabad 380 015, is an SPV floated as a joint venture between Torrent Power Limited (TPL), a Torrent Group Company, and Power Grid Corporation of India Limited (PGCIL).

2 The Hon’ble CERC has notified the CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010. In
compliance to these Regulations, TPGL is submitting the information of revenue from tariffs & charges for FY 2017-18, estimates for FY 2018-19 & FY 2019-20 along with the Certificate issued by the Auditor at Enclosure 1.
PRAYER

It is respectfully prayed that the Hon’ble Commission may be pleased to
1. Consider the submissions made hereinabove towards the compliance of the
   Regulations.
2. Allow additions / alterations / changes / modifications to the petition at a
   future date.
3. Condone any inadvertent omissions/ errors/ rounding off difference/
   shortcomings

FILED BY
TORRENT POWER GRID LIMITED

REPRESENTED BY CHETAN BUNDELA

Place: Ahmedabad
Date: 20.11.2018
Enclosure- 1
CERTIFICATE

Torrent Power Grid Limited ("the Company") having its registered office at "Samanvay", 600 Tapovan, Ambawadi, Ahmedabad-380015 has furnished to us attached Annexures 1 to 5 showing the details of the Transmission Charges in respect of its 400 kV transmission lines for evacuation of power from SUGEN Generation Plant.


We have verified the details and calculations as stated in the attached Annexures with the books of account and with the Tariff Orders & Petitions. Based on our verification and as per the information and explanations given to us by the Company, we certify that the details contained in the attached Annexures are true and correct.

This certificate is being issued by us at the request of the Company for the purpose of submitting the same to Central Electricity Regulatory Commission.

Place:- AHMEDABAD
Date:- November 15, 2018

For Pankaj B. Shah & Co.,
Chartered Accountants
(Registration No.107343W)

(Stamp)
(Pankaj B. Shah)
Proprietor
(Membership No.17170)
TORRENT POWER GRID LIMITED

Submission of Information as required Under Central Electricity Regulatory Commission
(Procedure for Calculating the Expected Revenue from Tariffs and Charges) Regulation 2010

Assumptions and Comments with reference to Annexure 2.3.4 and 5:

1 Revenue from Actual Tariffs & Other Charges in Previous Year (F.Y.2017-2018)
   a Total Transmission Income of Rs. 63.15 Cr. for the FY 2017-18 is in line with Audited Annual Accounts for Year 2017-18.
   b Transmission income for whole year has been recorded on the basis of CERC tariff order dated 31.07.2017 covering the tariff period 2014-19.
   c Average line availability for the year is 99.98%. The Company has earned incentive of Rs. 0.76 Cr. during the year.

2 Revenue from Actual Tariffs & Other Charges in Current Year (Apr.18-Sept.18)
   a Total Transmission Income of Rs. 23.29 Cr. for the H1 of FY 2018-19 is in line with accounts for the H1 of FY 2018-19. (Limited review by Auditors)
   b Average line availability for the period H1-2018-19 is 99.99%. The Company has earned incentive of Rs. 0.30 Cr. during the period H1-2018-19. Incentive has been worked on tariff regulation for the tariff period 2014-19.
   c Transmission Income for the period H1 of 2018-19 has been recorded on the basis of CERC tariff order dated 31.07.2017 covering the tariff period 2014-19.
   d Additional MAT impact considered as per tariff regulation 2014.
   e Indian Accounting Standard, Ind AS 115 "Revenue from Contracts with Customers", replaces, inter alia, the existing Ind AS 18 "Revenue" and is mandatory for reporting periods beginning on and after 1st April, 2018. The application of Ind AS 115 has impacted the Company's policy with respect to revenue recognition. The Company has applied the Modified Retrospective Approach for transition adjustments. Due to the application of Ind AS 115, each of Revenue from operations for the quarter ended 30th September, 2018 is lower by Rs. 87.33 lakhs.

3 Revenue from Actual Tariffs & Other Charges in Current Year (Oct.18-Mar.19)
   a The Transmission charges have been estimated as follows:

<table>
<thead>
<tr>
<th>Particulars</th>
<th>Income booked in H1-18-19</th>
<th>Income to be booked in H2-18-19</th>
<th>For the year 2018-19</th>
</tr>
</thead>
<tbody>
<tr>
<td>AFC(All Phase)</td>
<td>47.45</td>
<td>47.45</td>
<td>47.45</td>
</tr>
<tr>
<td>Additional MAT impact</td>
<td>0.14</td>
<td>0.14</td>
<td>0.14</td>
</tr>
<tr>
<td>Effective AFC after MAT impact</td>
<td>47.58</td>
<td>47.58</td>
<td>47.58</td>
</tr>
<tr>
<td>No of days in Year</td>
<td>365</td>
<td>365</td>
<td>365</td>
</tr>
<tr>
<td>No of days in Period</td>
<td>183</td>
<td>182</td>
<td>185</td>
</tr>
<tr>
<td>Transmission charges for the Period</td>
<td>23.86</td>
<td>23.73</td>
<td>47.58</td>
</tr>
<tr>
<td>Incentives</td>
<td>0.30</td>
<td>0.30</td>
<td>0.60</td>
</tr>
<tr>
<td>Total Trans + Incentive</td>
<td>24.16</td>
<td>24.03</td>
<td>48.19</td>
</tr>
<tr>
<td>Add/(Less) - adjustments</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>Prov. truing up impact covering the period</td>
<td>(O.87)</td>
<td>(0.87)</td>
<td>(1.74)</td>
</tr>
<tr>
<td>Total Trans + Incentive</td>
<td>23.29</td>
<td>23.16</td>
<td>46.45</td>
</tr>
</tbody>
</table>

b Incentives for all Phases considered at 99.99% on the basis of line availability for the period April 2018 to September 2018. Incentive has been worked on Tariff Regulation 2014 for the tariff period 2014-2019.

c Transmission Income for the period H2 of 2018-19 has been recorded on the basis of CERC tariff order dated 31.07.2017 covering the tariff period 2014-19.

d Additional MAT impact considered as per tariff regulation 2014.
4 Revenue from Actual Tariffs & Other Charges in next year (Apr.19-Mar.20)

a The Transmission charges have been estimated as follows-

<table>
<thead>
<tr>
<th>Particulars</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>AFC (All Phase)</td>
<td>44.58</td>
</tr>
<tr>
<td>Additional MAT</td>
<td>-</td>
</tr>
<tr>
<td>Effective AFC for FY 2018-19</td>
<td>44.58</td>
</tr>
<tr>
<td>No of days in Year</td>
<td>365</td>
</tr>
<tr>
<td>No of days in Period</td>
<td>365</td>
</tr>
<tr>
<td>Transmission charges for the Period</td>
<td>44.58</td>
</tr>
<tr>
<td>Incentives</td>
<td>0.57</td>
</tr>
<tr>
<td>Total Trans + Incentive</td>
<td>45.15</td>
</tr>
</tbody>
</table>

b Incentives for all Phases considered at 99.99% on the basis of line availability for the period April 2018 to September 2018. Incentive has been worked on the basis of CERC Tariff Regulation 2014.

c Transmission Income for the FY 2019-20 has been estimated on the basis of the principles adopted in the CERC tariff order dated 31.07.2017 covering the tariff period 2014-19.
TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited
Name of Plant- LILO of Vapi Jhanore, 400 kV D/C Line from SUGEN to a point near Gandhar with LILO of one circuit of existing Gandhar – Dehgam 400 kV D/C Line, 400 kV line from LILO Point on Jhanore (Gandhar)-Dehgam line to 400 kV Sub-station of PGCIL at Pirana (Kamod) and opening of LILO Point near Gandhar

Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Particulars</th>
<th>DOCO</th>
<th>Actual Availability</th>
<th>Auxiliary Energy Consumption</th>
<th>Actual recovery of Capacity Charge Including Incentive</th>
<th>Actual recovery of Return on Equity</th>
<th>Actual recovery of Incentive</th>
<th>Actual revenue of Open Access Charges</th>
<th>Actual revenue from Other Sources</th>
</tr>
</thead>
<tbody>
<tr>
<td>A</td>
<td>REGION</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>All Phase</td>
<td>03/18/2011</td>
<td>99.9%</td>
<td>-</td>
<td>63.15</td>
<td>17.82</td>
<td>0.76</td>
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</tr>
<tr>
<td>SUB TOTAL ( A )</td>
<td></td>
<td></td>
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<td></td>
<td></td>
<td></td>
<td></td>
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<tr>
<td>B</td>
<td>REGION</td>
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<tr>
<td>SUB TOTAL ( B )</td>
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<td></td>
<td></td>
</tr>
<tr>
<td>Total ( A + B )</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>63.15</td>
<td>17.82</td>
</tr>
</tbody>
</table>
Name of Utility- Torrent Power Grid Limited
Name of Plant- LILO of Vapi Jhanore, 400 kV D/C Line from SUGEN to a point near Gandhar with LILO of one circuit of existing Gandhar – Dehgam 400 kV D/C Line, 400 kV line from LILO Point on Jhanore (Gandhar)-Dehgam line to 400 kV Sub-station of PGCIL at Pirana (Kamod) and opening of LILO Point near Gandhar

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<th>Actual revenue of Open Access Charges</th>
<th>Actual revenue from Other of Sources</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Unit</td>
<td>DD/MM/YYYY</td>
<td>%</td>
<td>%</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
</tr>
<tr>
<td>A</td>
<td>REGION</td>
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<td></td>
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<td></td>
<td></td>
</tr>
<tr>
<td>1 All Phase</td>
<td>03/18/2011</td>
<td>99.99%</td>
<td>-</td>
<td>-</td>
<td>23.29</td>
<td>8.94</td>
<td>0.30</td>
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<tr>
<td></td>
<td>SUB TOTAL (A)</td>
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<td></td>
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<td>B</td>
<td>REGION</td>
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<td>SUB TOTAL (B)</td>
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<td>Total (A + B)</td>
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TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited
Name of Plant- LILO of Vapi Jhanore, 400 kV D/C Line from SUGEN to a point near Gandhar with LILO of one circuit of existing Gandhar – Dehgam 400 kV D/C Line, 400 kV line from LILO Point on Jhanore (Gandhar)-Dehgam line to 400 kV Sub-station of PGCIL at Pirana (Kamod) and opening of LILO Point near Gandhar

Submission of Information as required under Central Electricity Regulatory Commission (Procedure for calculating the Expected revenue from Tariffs and Charges) Regulations 2010

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<th>Sr. No.</th>
<th>Particulars</th>
<th>DOCO</th>
<th>Expected Availability *</th>
<th>Auxiliary Energy Consumption</th>
<th>Expected recovery of Capacity Charge Including Incentive</th>
<th>Expected recovery of Return on Equity</th>
<th>Expected recovery of Incentive</th>
<th>Expected revenue of Access Charges</th>
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</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Unit</td>
<td>%</td>
<td>%</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
</tr>
<tr>
<td>A</td>
<td>REGION</td>
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<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>All Phase</td>
<td>03/18/2011</td>
<td>99.99%</td>
<td>-</td>
<td>23.16</td>
<td>8.93</td>
<td>0.30</td>
<td>-</td>
<td>-</td>
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<tr>
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<td>SUB TOTAL (A)</td>
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<td></td>
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<tr>
<td>Total (A + B)</td>
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<td></td>
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</tr>
</tbody>
</table>

* Line availability for H2 is assumed to be same as H1
## TORRENT POWER GRID LIMITED

**Name of Utility:** Torrent Power Grid Limited  
**Name of Plant:** LILO of Vapi Jhanore, 400 kV D/C Line from SUGEN to a point near Gandhar with LILO of one circuit of existing Gandhar – Dehgam 400 kV D/C Line, 400 kV line from LILO Point on Jhanore (Gandhar)-Dehgam line to 400 kV Sub-station of PGCIL at Pirana (Kamod) and opening of LILO Point near Gandhar

Submission of Information as required under Central Electricity Regulatory Commission (Procedure for calculating the Expected revenue from Tariffs and Charges) Regulations 2010

### Revenue from Actual Tariffs & Other Charges in Ensuing Year (F.Y. 2019-2020)

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Particulars</th>
<th>DOCO</th>
<th>Expected Availability</th>
<th>Auxiliary Energy Consumption</th>
<th>Expected recovery of Capacity Charge including Incentive</th>
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</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Unit</td>
<td>DD/MM/YYYY</td>
<td>%</td>
<td>%</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
<td>Rs. Cr</td>
</tr>
<tr>
<td>A REGION</td>
<td>All Phase</td>
<td>03/18/2011</td>
<td>99.9 9%</td>
<td>-</td>
<td>45.15</td>
<td>17.87</td>
<td>0.57</td>
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<td>-</td>
</tr>
<tr>
<td></td>
<td>SUB TOTAL ( A )</td>
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<td></td>
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<td>45.15</td>
<td>17.87</td>
<td>0.57</td>
<td>-</td>
<td>-</td>
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<tr>
<td>B REGION</td>
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<tr>
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<td>Total ( A + B )</td>
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<td>45.15</td>
<td>17.87</td>
<td>0.57</td>
<td>-</td>
<td>-</td>
</tr>
</tbody>
</table>

### NOTES:

(i) Column pertaining to Recovery of Capacity charges contains the Transmission charges for each of the Assets incl Incentives  
(ii) Return of Equity is the Part of the Transmission Charges belonging to Return of equity as per petition/Order.